

RAJYA SABHA

Friday, the 9th August, 1974/the 18th Sravana,
1896 (Saka)

The House met at eleven of the clock,
Mr. Deputy Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

*409. [The question/(Shri Babubhai M. Chinai) was absent. For answer, vide cols. 27-28 infra.]

MR. DEPUTY CHAIRMAN : Next
Question, 410.

REFERENCE TO POINT OF PRIVILEGE ARISING OUT OF ANSWER TO STARRED QUESTION NO. 325

SHRI NIREN GHOSH : Mr. Deputy
Chairman, before we proceed with the Question
Hour we have a submission about the Question
Hour itself, about the procedure in the
Question Hour itself.....

श्री प्रकाशवीर शास्त्री : मैं एक व्यवस्था का प्रश्न
उठाना चाहता हूँ। उपसभापति जी, मैं एक व्यवस्था का
प्रश्न उठाना चाहता हूँ।

श्री उपसभापति : इस समय क्या व्यवस्था का प्रश्न है ?

श्री प्रकाशवीर शास्त्री : व्यवस्था का प्रश्न मेरा
यह है कि जिस समय मैंने उस प्रश्न के सम्बन्ध में जानकारी
चाही तो आपने कहा कि क्वेश्चन के सम्बन्ध में कोई व्यवस्था
का प्रश्न लाना होगा तो वह केवल क्वेश्चन आवर में ही
लाना होगा।

MR. DEPUTY CHAIRMAN : It was
already raised.

श्री प्रकाशवीर शास्त्री : मेरी बात सुन तो लीजिए
श्रीमान्, बात ऐसी है कि कोई भी सदस्य राज्य सभा में जब
प्रश्न पूछता है या मंत्री उसका उत्तर देता है तो यह आपके
आदेश से पूछता है या उत्तर देता है। उस आसन से जिसकी
अनुमति दे दी जाए उस पर किसी प्रकार की आपत्ति हो तो
एक तो यह आसन का अपमान है और दूसरा यह है कि
अगर राज्य सभा में कोई सदस्य प्रश्न करता है तो राज्य
सभा में ही उसके बारे में आपत्ति हो सकती है, लोक सभा
के सदस्य उसके बारे में आपत्ति उठाएँ यह उचित नहीं।
उन्हे यह अधिकार नहीं है कि राज्य सभा के किसी प्रश्न को
ले कर बाहर किसी प्रकार की कोई आपत्ति करे या दंड
देने की बात करे।

दूसरी बात यह है कि कोई यह कहे कि यह पार्टी-प्रश्न
है तो हमारे हाउस की जो कार्यवाही चलती है वह या तो
राज्य सभा की जो प्रक्रिया है उसके आधार पर चलती है
या हमारा जो सविधान है उसके आधार पर चलती है,
पार्टी क्वेश्चन इसमें नहीं आता है।

SHRI AWADHESHWAR PRASAD
SINHA: Sir, he is setting up a bad precedent.
He should raise it after 12 o'clock.

श्री प्रकाशवीर शास्त्री : तो मेरा कहना यह है कि
हमारे दो सदस्यों के, श्री ए० जी० कुलकर्णी और श्री कृष्ण
कान्त के, प्रश्न को लेकर जो बाहर कार्यवाही हुई है और जो
उन्हे दंडित करने की व्यवस्था की जा रही है यह मैं समझता
हूँ कि विशेषाधिकार का प्रश्न है और मैं चाहता हूँ कि उस
पर आप विचार करें।

श्री उपसभापति : वह तो रिजेक्ट हो गया। विशेषा-
धिकार का कोई प्रश्न ही नहीं उठना।

SHRI NIREN GHOSH: Sir, this is an
extremely serious question touching upon the
privilege, convention, usage, everything of
this House. You are aware that a year or
two back Shri Chandra Shekhar was likely
to be chided in this way. All of us took up
the matter in this House. The so-called CPI
progressives inside the Congress do all sorts
of dirty things and try to crush healthy crit-
icism. I say this thing should not be allowed.
Who is the Prime Minister to say this ? The
Prime Minister has no right as Government
leader to tell them or to check them ?

MR. DEPUTY CHAIRMAN: Mr. Niren
Ghosh, there is nothing before the House
which concerns the matter that you have
raised. This matter was raised yesterday.
I may tell you that we are not going to be
guided by what is supposed to be a reported
statement reported by somebody. There
is nothing there. I am sorry I will not permit
this kind of a discussion.

SHRI BHUPESH GUPTA : What you
have said seems to be very plausible that we
have nothing to do. But unfortunately what
happens outside, we cannot keep quiet about
it ..

MR. DEPUTY CHAIRMAN : There is
nothing.

SHRI BHUPESH GUPTA : Here is a
question, whether the development outside
has an impact on the working of the Question
Hour. That is the point. You are right,

if you think that what has appeared in the press is not necessarily correct; but then surely it has an impact on the Question Hour. During Question Hour in British Parliament, I may tell you, Members of the ruling party ask all inconvenient questions. Have you ever heard these things being debated in the Conservative Party when it was in power or by the Labour Party when it was in power? It is not done. Question Hour loses its meaning if Members of the ruling party are prevented from asking questions in public interest. Question Hour is not a party matter. I am not going into who is right or who is wrong. That is not the issue. But Question Hour should be fully encouraged by all parties, above all, by the ruling party.

SHRI N.G. GORAY: Sir, I would submit only one or two things. One is that *suo motu* you should have taken note of what has appeared in the press. It concerns the House.

MR. DEPUTY CHAIRMAN: I have already stated that I have read the newspaper and there is nothing that need be taken notice of, because the whole thing is something which is reported by somebody. We do not know what happened there. Yes, Mr. Anand, you can put your question.

SHRI N. G. GORAY: Sir, it is not something which is reported just by somebody...

(Interruptions)

SHRI NIREN GHOSH: It has not been contradicted.

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Goray.

SHRI N. G. GORAY: Sir, it concerns the privileges of the House. These are the only two Members who can dare to put some questions, inconvenient questions, to the ruling party..

MR. DEPUTY CHAIRMAN: All right. Now, the Minister is replying.

SHRI N. G. GORAY: My point is, Sir, that you should *suo motu* take up this matter.

SHRI BHUPESH GUPTA: Sir, the Question Hour should not be disturbed by anybody.

श्री राजनारायण : मेरा प्वाइंट आफ़ आर्डर है ।

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Rajnarain.

(Interruptions)

श्री राजनारायण : आपसे मेरा विनती के साथ निवेदन है जब प्रधान मंत्री जी ने. . .

(Interruption)

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, there is nothing on which you can raise a point of order.

श्री राजनारायण : यह प्रधान मंत्री जी ने कहा है कि यहाँ के लोग राजनारायण के साथ. . .

(Interruption)

राजनारायण के साथ कुलकर्णी मिल गए . . .

(Interruption)

MR. DEPUTY CHAIRMAN: We are not concerned with what Mr. Rajnarain does outside the House. Please sit down. If you go on speaking like this, nothing will go on record. Yes, Mr. Anand.

SHRI P. L. KUREEL URF TALIB: Sir, he has no right to talk like this in the House.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Talib, please sit down. Mr. Rajnarain, please sit down. Nothing will go on record.

SHRI RAJNARAIN: (Continued to speak.)

SHRI P. L. KUREEL URF TALIB: (Continued to speak.)

ORAL ANSWERS TO QUESTIONS—contd.

Repatriates from Sri Lanka and Burma

*410. DR. Z. A. AHMAD:

SHRI B. D. BARMAN:

SHRI J. S. ANAND: †

Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the number of repatriates expected to arrive from Sri Lanka and Burma for resettlement in the country during the Fifth Five Year Plan period; and

(b) what steps are being taken by Government for their rehabilitation?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKAT SWAMY):
(a) On the basis of the Indo-Ceylon Agreement 1964 and the Joint Communiqué issued

†The question was actually asked on the floor of the House by Shri J. S. Anand.